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**(2020) 08 JH CK 0207**  
**In the Jharkhand High Court**  
**Case No : Criminal Revision No. 434 Of 2020**

Rajesh Kumar

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

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**Date of Decision :** 25-08-2020

**Acts Referred:**

**Citation :** (2020) 08 JH CK 0207

**Hon'ble Judges :** Amitav K. Gupta, J

**Bench :** Single Bench

**Advocate :** Prashant Pallav, Rajesh Kumar Kumar, Prakash Chandra, Himanshu S. Pandey

**Final Decision :** Allowed

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## Judgement

1. This revision is directed against the order dated 15.05.2020, passed in Criminal (Juvenile Bail) Appeal No.21 of 2020, whereby the learned Additional Sessions Judge-I, Deoghar, has rejected the prayer for bail of the petitioner (juvenile in conflict with law).

2. Having heard the learned counsel for the petitioner, learned A.P.P assisted by learned counsel for the informant, and on perusal of the counter affidavit, it appears that the name of the petitioner has transpired in the confessional statement of co-accused. The informant has alleged that this petitioner had come and enquired from him about the whereabouts of his son Amit Kumar Singh. It is alleged that the petitioner along with other co-accused had committed the murder of the wife and son, of the informant.

Considering, the fact, that the name of the petitioner has transpired in the confessional statement of the co-accused and no incriminating article has been recovered from the possession of the petitioner, accordingly he is directed to be released on bail on his furnishing bail bond of Rs.10,000/- (Rupees Ten thousand only) with two sureties of like amount each to the satisfaction of the Principal Magistrate, Juvenile Justice Board, Deoghar, in connection with Deoghar (Town)

P.S. Case No.137 of 2020, on the condition that one of the bailors shall be the father or close relative, who shall give an undertaking (i) to ensure the good behaviour of the petitioner, (ii) to ensure that the juvenile petitioner does not come in contact with any anti-social elements, and (iii) produce the juvenile/petitioner before the Probation Officer as and when directed by the Board. The Probation Officer shall submit the supervision report to the Board for needful.

In case of any adverse report, the Board is at liberty to pass necessary order to the effect of cancelling the bail of the petitioner/juvenile. The petitioner/juvenile shall co-operate and be present before the Board as and when directed, till conclusion of the enquiry.

3. With the aforesaid direction, the revision is, hereby, allowed.